

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.23
TP (Co. Act.)- 26(PB)/2023
Old CP No. 336/2016

IN THE MATTER OF:

Gac Logistics Private Limited

.... Petitioner

Vs

Rayban Food Pvt. Ltd.

.... Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 22.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Operational : Ms. Sanjana Saddy, Ms. Surbhi Arora, Advs.
Creditor

For the Respondent :

ORDER

Ld. Counsel Ms. Surbhi Arora appeared through VC on behalf of Petitioner.

Vide our order dated 07.02.2024, Ld. Counsel for the Petitioner undertook to file Form-5 to take up further proceedings under the Code, since the matter was transferred from the Hon'ble High Court of Delhi. Today, Ld. Counsel for the Petitioner stated that there is some problem in filing the relevant form.

In order to enable the Registry to work out the solution for these cases, we are inclined to adjourn the matter for a physical hearing **to 28.08.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)